

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

8.

C.P.(CAA)/157(MB)/2022
c/w C.A.(CAA)/115(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.07.2024

NAME OF THE PARTIES: Art Capital (India) Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Ms. Devanshi Sethi i/b Hemant Sethi & Co., Ld. Counsel for the Petitioner Companies present. Mr. Altaf Shaikh, ICLS, Representative of the Regional Director, WR, Mumbai present. Ms. Neha Bhide, SPP for Respondent ED present (VC).
2. The Representative of RD and ED seek time to file affidavit. They are directed to file affidavits before 10.07.2024 with copy served upon the Petitioners.
3. List this matter on 11.07.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-=
KISHORE VEMULAPALLI
Member (Judicial)